

Commerce and Industry.

**Status of implementation of recommendations/observations contained In the 44th
Report of the Department-related Parliamentary Standing Committee on
Communications & Information Technology**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay a Statement regarding status of implementation of recommendations/observations contained in the 44th Report of Department Related Parliamentary Standing Committee on Communications & Information Technology on "Demands for Grants (2023-24)" pertaining to the Department of Posts, Ministry of Communications.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce that Government Business for the week commencing Monday, the 11th of December, 2023 will consist of:-

1. Consideration and passing of the following Bills, *as passed by* Lok Sabha:-
 - (i) The Jammu and Kashmir Reservation (Amendment) Bill, 2023,
 - (ii) The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023;
 - (iii) The Repealing and Amending Bill, 2023; and
 - (iv) The Central Universities (Amendment) Bill, 2023.
2. Consideration and passing of the Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023.
3. Consideration and return of the Appropriation (No.3) Bill, 2023 related to First Batch of Supplementary Demands for Grants for the year 2023-24, after it is introduced, considered and passed by Lok Sabha.
4. Consideration and return of the Appropriation (No.4) Bill, 2023 related

to Demands for Excess Grants 2020-21, after it is introduced, considered and passed by Lok Sabha.

(Items 3 and 4 may be taken up together)

5. Consideration and passing of the following Bills, after they are passed by Lok Sabha:

- (i) The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023;
- (ii) The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023;
- (iii) The Bharatiya Nyaya Sanhita, 2023;
- (iv) The Bharatiya Nagarik Suraksha Sanhita, 2023; and
- (v) The Bharatiya Sakshya Adhinyam, 2023.

6. Consideration and passing of the following Bills, after they are introduced, considered and passed by Lok Sabha:

- (i) The Central Goods and Services Tax (Second) Amendment Bill, 2023; and
- (ii) The Provisional Collection of Taxes Bill, 2023.

MR. CHAIRMAN: Matters raised with permission. ...(*Interruptions*)... Shri Vikramjit Singh Sahney. ...(*Interruptions*)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order.

MR. CHAIRMAN: Yes.

SHRI TIRUCHI SIVA: Sir, normally, the convention is that on Fridays, the afternoon session commences at 2.30 p.m. but today in the Revised List of Business, it is listed at 2 p.m. When was such a decision arrived at? Members are not aware of it. Why such a change? We would like to know.

MR. CHAIRMAN: Hon. Members, this is not being done from today. This has already been done earlier by me and the reason was given. Lok Sabha sits at 2 p.m. Lok Sabha and Rajya Sabha, being integral part of Parliament, need to adhere to the same time to the extent possible and, therefore, it was 2 p.m. on an earlier occasion

as directed by me. So, this is not a beginning today. Shri Vikramjit Singh Sahney. ...(*Interruptions*)...

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Sir, I would like to raise an issue...(*Interruptions*)...

MR. CHAIRMAN: Please take your seat. ...(*Interruptions*)... Mr. Sahney, one minute, please! ...(*Interruptions*)...

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, this has been the practice for such a long time, for 60-70 years. ...(*Interruptions*)...

MR. CHAIRMAN: What are you saying? ...(*Interruptions*)... Sit down first. ...(*Interruptions*)... One at a time, please. Yes!

SHRI M. MOHAMED ABDULLA: Sir, 2.30 p.m. was fixed for the purpose of Muslim Members for their *jumma* on Fridays. It was the practice.

RULING BY THE CHAIR

MR. CHAIRMAN: Okay. I got your point. ...(*Interruptions*)... Sit down. I am addressing the issue. Hon. Members, both Lok Sabha and Rajya Sabha have Members drawn from all sections of the society. Lok Sabha sits at 2 p.m. There are Members from every segment. Consciously, after due deliberation, I had effected it, indicated to the House and this was already in place in the last Session. It was stated that the House will meet after lunch at 2 p.m. being in conformity with the timeframe indicated by Lok Sabha. Now, Mr. Vikramjit Singh Sahney. Your time starts now. You don't lose your time.

MATTERS RAISED WITH PERMISSION

Demand to implement a Uniform National Level Parameter for release of prisoners

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Hon. Chairman, Sir, I would like to raise a very important issue which has been a heartburn for the Sikh community since